


**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/09/2017 AT 10.30 AM**

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/300/ (IB)/2017
NAME OF THE PETITIONER(S) : EMCO LTD
NAME OF THE RESPONDENT(S) : EASWARI ELECTRICALS PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	AMI V. KATARIA (7845461422) C. MURALI	Counsel for petitioner	

ORDER

Ms Ami V Kataria, counsel for petitioner present. Shri C Murali, an employee of Respondent company present and stated that the counsel on record could not attend before the Adjudicating Authority due to personal inconvenience. Counsel for petitioner stated that the proposal mooted by the respondent for payment of Rs.21 lakhs in regard to the settlement is not acceptable to the petitioner. Time extended at request for hearing the submissions of the counsel for respondent. Put up on 14.09.2017 at 10.30 A.M.

**K Anantha Padmanabha Swamy
Member (Judicial)**